CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No.616/2016 IN OA No.3619/2015

New Delhi, this the 19th day of May, 2017

Hon'ble Shri V. Ajay Kumar, Member (J) Hon'ble Shri P.K. Basu, Member (A)

Satya Narayan (Post-Painter & BIC No.10022510) s/o Shri Jumma Mal, Age 59 years, Ward-219, Mayur Vihar Phase-II, Division M-IV, Shahadara South, EMDC, New Delhi.

.. Petitioner

(By Advocate : Ms. Ankita Patnaik with Shri Manoj Kumar)

Versus

- Sh. Mohanjeet Singh, IAS, Commissioner, East Delhi Municipal Corporation, Udyog Sadan, 419, Patparganj Industrial Area, Delhi – 110092.
- Ms. Alka R. Sharma,
 Dy. Commissioner & FAA,
 Municipal Corporation of Delhi,
 O/o the Dy. Commissioner,
 Zonal Office, Shahdara (South) Zone,
 Karkardooma,
 Delhi-110032.

.. Contemnors

(By Advocate : Ms. Sangeeta Rai, Shri R.K. Shukla and Shri Manjeet Singh Reen)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

When the matter was taken up for hearing, learned counsel for applicants submits that respondents have already issued orders in compliance of the orders of this Tribunal. Learned counsel for respondents produced an Office Order dated 17.05.2017, which states as under:-

- "5. The Competent Authority has approved the claim of all eligible employees to enhance their respective pay-scale in ACP scheme as if they had continued to be in DDA.
- 6. This order shall apply in respect of the applicants involved in the above mentioned cases and also in respect of all other eligible employees transferred from DDA to MCD and now working in Engineering Department of EDMC.
- 7. Physical verification of eligibility shall be done at the time of pay fixation for employeewise.
- 8. The concerned Executive Engineer of the Divisions shall thoroughly check the facts from the service books & personal files of the employees and ensure that the employees have actually been transferred from DDA to MCD and cross examine and cross check with DDA with relevant documents in order to avoid any litigation in future. The order would be subject to the availability of funds."
- 2. The learned counsel for applicants submits that they are satisfied if the CP is closed with liberty to avail their legal remedies, if they are still aggrieved, in accordance with law. Accordingly, the CP is closed with the aforesaid liberty. However, the respondents shall ensure complete

compliance within 90 days from the date of receipt of this order. Notices are discharged.

(P.K. Basu) Member (A) (V. Ajay Kumar) Member (J)

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